[Mr. Chairman]

the Indian State of Jammu & Kashmir, which they have occupied through aggression; and

(d) Any attempt from any quarter to interfere in the interna] affairs of India will be met resolutely."

MR. CHAIRMAN: I hope we can pass it with acclamation.

HON. MEMBERS: Yes.

MR. CHAIRMAN: Thank you very much.

[The Deputy Chairman in the Chair\

PAPERS LAID ON THE TABLE

1. Report and Accounts (1992-99) of the Indian Institute of Mass Communication, New Delhi and related papers

2. Report and Accounts (1992-93) of the National Film Development Corporation Limited, Bombay and related papers

THE MINISTRY OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indian Institute of Mass Communication, New Delhi, for the year 1992-93, together with the Auditors' Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-5394/94]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A-of the Companies Act, 1956:—

 (i) Annual Report and Accounts of the National Film Development Corporation Limited, Bombay, for the year 1992-93, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.[Placed in Library. *See* No. LT-539344]

Notifications of the Ministry of Finance (Deptt. of Economic Affairs)

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Madam, lay on the Table, under section 31 of the Securities and Exchange Board of India Act, 1992, a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs):—

- G.S.R. No. 788(E), dated the 29th December, 1993, publishing the Securities and Exchange Board of India (Debenture Trustees) Rules, 1993.
- (2) No. SEBI/LE/1293, dated the 29th December, 1993, publishing the Securities and Exchange Board of India (Debenture Trustees) Regulations, 1993.
- (3) S.O. No. 153(E), dated the 7th February, 1994, publishing the Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 1994.

[Placed in Library. See. No. LT-5469/94]

Report and Accounts (1992-93) or the North Eastern Electric Power Corporation Limited, Shillong and related papers

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): Madam, I lay on the Table, under sub-section (1) of